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Title: Need to withdraw the order of eviction of STD booth at railway station run by physically challenged person and protect their rights.

SHRIMATI P. SATHEEDEVI (BADAGARA): Mr. Speaker, Sir, thank you. It is understood that the railway authorities have issued eviction order to the telephone booth owners at the railway stations. About 40,000 booths are run by physically challenged persons. The eviction is done with the intention of providing facilities to multi-national companies to run their own booths in the railway platforms. The approach of the railway authorities is highly unjustified. Hence, the Ministry of Railways should withdraw this decision of evicting these physically challenged persons. Their right to run these booths should be protected.

SHRI P. KARUNAKARAN (KASARGOD): Mr. Speaker, Sir, I associate with what Shrimati Satheedevi stated now.

MR. SPEAKER: Yes. Thank you very much for your cooperation.